

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**I.A. No. 2885, 2886, 2887 & 2888 of 2019 in
Company Appeal (AT) (Insolvency) No. 255-256 of 2018**

IN THE MATTER OF:

Punit Garg **...Appellant**

Vs

Ericsson India Pvt. Ltd. & Anr. **....Respondents**

With

**I.A. No. 2889, 2890, 2891 & 2892 of 2019 in
Company Appeal (AT) (Insolvency) No. 257-258 of 2018**

IN THE MATTER OF:

Satish Seth **...Appellant**

Vs

Ericsson India Pvt. Ltd. & Anr. **....Respondents**

With

**I.A. No. 2893, 2894, 2895 & 2896 of 2019 in
Company Appeal (AT) (Insolvency) No. 259-260 of 2018**

IN THE MATTER OF:

Suresh Madihally Rangachar **...Appellant**

Vs

Ericsson India Pvt. Ltd. & Anr. **....Respondents**

Present:

**For Appellant: Mr. Raju Ramchandran, Senior Advocate with
Mr. Saurav Panda, Mr. Shantanu Chaturvedi and
Mr. Nikhil Mathur, Advocates.**

For Respondents:

Company Appeal (AT) (Insolvency) No. 255-256 of 2018, 257-258 of 2018 & 259-260 of 2018.

ORDER

18.09.2019: Heard Mr. Raju Ramchandran, learned senior counsel appearing on behalf of the Resolution Professional. Taking into consideration that the original appeals have already been disposed of by our order dated 30th April, 2019, we are not inclined to go into the issues raised in these Interlocutory Applications. The issues being important, the Resolution Professional may raise such issues independently before the Adjudicating Authority and if so required, may file application under Section 65 with appropriate prayer. The Adjudicating Authority if passes any order, the aggrieved person may move before this Appellate Tribunal.

All the Interlocutory Applications are disposed of with aforesaid observation.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/md